

(1878) 04 CAL CK 0021

Calcutta High Court

Case No: None

In Re: Chumman Shah
and Another

Vs

APPELLANT

RESPONDENT

Date of Decision: April 30, 1878

Acts Referred:

- Criminal Procedure Code, 1898 (CrPC) - Section 324

Citation: (1878) ILR (Cal) 756

Hon'ble Judges: Prinsep, J; Markby, J

Bench: Division Bench

Judgement

Prinsep, J.

It was unnecessary for the Magistrate to record any "confession" of Chumman Shah, since he was competent on the admission of Chumman to sentence him without any further record (Section 324, Code of Criminal Procedure).^[1]

[1]

Section 324: If an accused person admits the
Accused may be convicted- an offence before a Court competent to try him for
ed on his own plea. such Court may convict him on his own admission.